



## CHHATTISGARH STATE LEGAL SERVICES AUTHORITY

### SUMMER INTERNSHIP PROGRAMME- 2019

- A. The Programme would be a 21 days programme;
- B. The interns would be required to spend about 15 days with the District Legal Services Authority of their choice, be it their home district or district in which their law college falls or any other district of their choice;
- C. While interning for two weeks with the District Legal Services Authorities, the interns would be required to interact and
- Visit a Central Jail or Sub Jail for one day in the District;
  - Visit an Observation Home/Juvenile Justice Board for one day;
  - Visit Child Welfare Committee and Children's Home for one day;
  - Visit a home for senior citizens for one day;
  - Visit a mental hospital/drug rehabilitation centre for one day;
  - Visit the District Courts including Magisterial, Sessions and Civil Courts for one day;
  - Attend a legal literacy/legal awareness programme in the district for one or two days;
  - Watch the mediation proceedings at Mediation/ADR centre and LokAdalat/Permanent LokAdalat for one day;
  - Visit a legal literacy club in a school/legal services clinic in a college or in community, etc. for one day;
- Note:-** If required, the above said visits may be clubbed and conducted on single day;
- Spend the remaining days in the office of the District Legal Services Authorities.
- D. While visiting the jail or observation homes, the interns would be required to interact with the inmates to find out if they are represented by a counsel - whether private or legal services lawyers, find out the difficulties of inmates; look at issue of production before the Court/JJBs and observe the working of the legal services clinic established and, if any, the legal services lawyers and PLVs attached with the same and report to the Secretary, DLSA if any problem is noticed.

- E. While visiting the JJBs, CWCs, Courts, the interns would be required to observe the working of the said institutions and also look at the role of the legal services lawyers in these institutions.
- F. While visiting the Children's Home, Home for the senior citizens, mental hospital/rehabilitation centre, and the interns would be required to interact with the inmates, try to understand their problems and look at the conditions in which they stay and assess whether they need any kind of legal representation and make suitable report to the Secretary, DLSA.
- G. While visiting legal literacy club/legal services clinics, they would observe their working, provide necessary assistance and participate in the activities.
- H. While attending the legal awareness/legal literacy camps, the interns would actively facilitate the conduct of the programme in terms of distribution of pamphlets, legal literacy materials and would also be required to collect feedback from a sample audience.
- I. During the period with the DLSAs, the interns would be required to observe and understand the working of the 'front office', provision of legal aid to the legal aid beneficiaries, counselling, working of victim compensation scheme, administrative work etc.
- J. Interns would be required to maintain a daily diary of the work done by them and the same would be signed by the Secretary, DLSA with whom the intern is attached.
- K. After the period of 15 days, with the District Legal Services Authorities, the interns would come to the High Court Legal Services Committee, Bilaspur, they would be associated with the Chhattisgarh High Court Legal Services Committee to observe its working and for visiting institution for about 3 days. On the conclusion of 3<sup>rd</sup> day the interns would come to the CGSLSA office at Bilaspur and they would remain in SLSA Office for about 3 days during which they would make a small presentation of their observation while being associated with the DLSA's/ HCLSC and suggestion, if any. They would also be required to study NALSA & SLSAs Scheme and make small presentation in groups.
- L. At the end of the internship programme, a convocation programme would be held at CGSLSA, Bilaspur where certificates would be distributed to the law interns who successfully complete the programme.
- M. The Secretaries of DLSAs will submit a report to SLSA about the working of the interns.
- N. The interns would be required to make their own boarding and lodging arrangements as well as for local travel both within the district to which they are attached for the internship and within the CGSLSA Bilaspur.

***INTERNSHIP PERIOD***

**Batch I : 01/05/2019 To 21/05/2019**

**Batch II : 17/06/2019 To 07/07/2019**

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छत्तीसगढ़ राज्य विधिक सेवा प्राधिकरण, पुराना उच्च न्यायालय भवन, बिलासपुर  
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Phone- (07752) 410210, 417625 FAX (07752) 410530, Toll Free No. 18002332528

## SUMMER INTERNSHIP FORM – 2019

1. Name of the Intern : \_\_\_\_\_

(In Block Letters)

2. Father's / Husband's Name : \_\_\_\_\_

(In Block Letters)

3. Residence Address : \_\_\_\_\_

(In Block Letters)

4. Contact No. : \_\_\_\_\_

5. E-mail address : \_\_\_\_\_

6. Name of University : \_\_\_\_\_  
with address & contact no.

(In Block Letters)

7. Course and Year : \_\_\_\_\_

8. Duration of Internship : \_\_\_\_\_ To \_\_\_\_\_

9. Name of DLSA which 15 days intern : \_\_\_\_\_

10. Educational Qualifications:

Sr.No.	Name of Board/University	Year of Passing	Pass% (Aggregate)

11. Why do you want to associate with C.G. State Legal Services Authority?

\_\_\_\_\_

12. Specify Academic Achievements and Extra Curricular Activities (if any)

\_\_\_\_\_

13. Whether already done Internship with CGSLSA or not? If yes, kindly mention the period of Internship. \_\_\_\_\_

14. other information (if any) \_\_\_\_\_

(Signature of the Intern)

(Please attached bonafied/recommendation certificate. )